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Friday, July 29, 2022
Sravana 7, 1944 (Saka)

LOK SABHA DEBATES

(Original Version)

Ninth Session

(Seventeenth Lok Sabha)



(Vol. XIX contains Nos. 1 to 10)

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OFFICERS OF LOK SABHA

THE SPEAKER

Shri Om Birla

PANEL OF CHAIRPERSONS

Shrimati Rama Devi

Dr. (Prof.) Kirit Premjibhai Solanki

Shri Rajendra Agrawal

Shri Kodikunnil Suresh

Shri A. Raja

Shri P.V. Midhun Reddy

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LOK SABHA DEBATES

LOK SABHA

Friday, July 29, 2022/ Sravana 7, 1944 (Saka)

The Lok Sabha met at Eleven of the Clock.

[Dr. (Prof.) Kirit Premjibhai Solanki *in the Chair*]

... (व्यवधान)

11.0 ½ hrs

At this stage Shri Benny Behanan, Shri Kodikunnil Suresh and some other hon. Members came and stood on the floor near the Table.

... (व्यवधान)

माननीय सभापति : कृपया बैठ जाइए। मेरा आप सभी से निवेदन है कि कृपया अपने-अपने स्थान ग्रहण कीजिए।

... (व्यवधान)

माननीय सभापति : कृपया बैठ जाइए।

... (व्यवधान)

*** WRITTEN ANSWERS TO QUESTIONS**

(Starred Question Nos. 181 to 200
Unstarred Question Nos. 2071 to 2137,
2139 to 2194 and 2196 to 2300)
(Page No. 9-723)

माननीय सभापति : सभा की कार्यवाही 12 बजे तक के लिए स्थगित की जाती है ।

11:01 hrs

The Lok Sabha then adjourned till Twelve of the Clock.

12:00 hrs

The Lok Sabha reassembled at Twelve of the Clock.

(Shri Rajendra Agrawal in the Chair)

... (व्यवधान)

12.0 ½ hrs

At this stage Shri Kodikunnil Suresh and some other hon. Members came and stood on the floor near the Table.

... (व्यवधान)

12.01 hrs**PAPERS LAID ON THE TABLE**

माननीय सभापति : अब पत्र सभा पटल पर रखे जाएंगे ।

आइटम नंबर 2 – श्री श्रीपाद येसो नाईक जी ।

... (व्यवधान)

THE MINISTER OF STATE IN THE MINISTRY OF PORTS, SHIPPING AND WATERWAYS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM

(SHRI SHRIPAD YESSO NAIK): Sir, I beg to lay on the Table:-

(1) A copy of the Notification No. IMU/HQ/ADM/Notification/2022/01 (Hindi and English versions) published in Gazette of India dated 21st June, 2022, relating to

ordinances 1 to 4 of 2022 on administrative and academic matters of Indian Maritime University under sub-section (2) of Section 47 of the Indian Maritime University Act, 2008.

[Placed in Library, See No. LT 7248/17/22]

(2) A copy of the Merchant Shipping (Recruitment and Placement of Seafarers) Amendment Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.319(E) in Gazette of India dated 27th April, 2022 under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958.

[Placed in Library, See No. LT 7249/17/22]

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (GEN. (RETD.) DR. V. K. SINGH): Sir, I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956 :-

- I. S.O.1765(E) published in Gazette of India dated 11th April, 2022, regarding amendment in the published fee notification bearing Ni. S.O. 1141(E) dated 07th March, 2019 for Six-laning of Hapur bypass to Moradabad section including Hapur Bypass to Moradabad section including Hapur bypass from Km 50.000 (Design Ch. Km 50.000) to Km 148.277 (Design Ch.Km 149.867) of the National Highway No. 24 (New NH -9) on DBFOT basis.

- II. S.O.1767(E) published in Gazette of India dated 11th April, 2022, regarding user Fee Notification for section from design/existing chainage from km 25.00 to km 97.00 (except km 90 to km 91.4, km 93.0 to km 94.4 and km 96.5 to km 97.0. having length of 68.70 km) of NH 727 (Old NH-28 B) in the state of Bihar.
- III. S.O.1926(E) published in Gazette of India dated 25th April, 2022, regarding user Fee Notification for four lane from Km.42.000 to Km.179.946 of Khed Sinnar Section of National Highway No 50 (New NH-60) in the State of Maharashtra.
- IV. S.O.1927(E) published in Gazette of India dated 25th April, 2022, regarding user Fee Notification for Nashik to Peth from design Km 11.600 to Km 65.115 (existing km 11.600 to km 65.600) of (From Nashik Municipal corporation Border –Ramshej- Umarale-Karanjali-Peth-Gujarat state border) of National Highway No. 848 in the State of Maharashtra.
- V. S.O.2032(E) published in Gazette of India dated 2nd May, 2022, regarding amendment user Fee Notification in Published fee notification bearing number S.O. 3759 (E) dated 14th September, 2021 .

- VI. S.O.2248(E) published in Gazette of India dated 17th May, 2022, regarding user Fee Notification for two lane with paved shoulder of Banari to Masania Kala village section from design kilometer 160.687 to design kilometer 216.334 (existing km 178.944 to km 241.553) of National Highway number 200 (New NH-49) in the State of Chhattisgarh.
- VII. S.O.2249(E) published in Gazette of India dated 17th May, 2022, regarding user Fee Notification for two lane with paved shoulder section] on the type of vehicles specified in column (1) of Table 1 below for the use of Manjarsumbha to Chumbali Phata from design Km. 137+300 to Km. 169+472 (existing km 45+877 to km 13+689) section of NH-548D (Length – 32.172 Km) developed to two lane with paved shoulder /4 lane standards in the state of Maharashtra.
- VIII. S.O.2428(E) published in Gazette of India dated 27th May, 2022, regarding user Fee Notification for Patgaon Khopoli section from design 43.783 to 91.139 (Existing Km 44.933 to Km 92.908) of National Highway 548A in the State of Maharashtra.
- IX. S.O.2607(E) published in Gazette of India dated 7th June, 2022, regarding user Fee Notification for four and more lane section of Ghaghra Bridge to Varanasi Section from design kilometer 240.340 to kilometer 263.360 (existing km 232.140 to km 253.760) and from design kilometer 281.840 to kilometer 299.350 (existing km 271.140 to km 287.950) of National Highway 233 (New NH-28) in the state of Uttar Pradesh.

- X. S.O.2611(E) published in Gazette of India dated 7th June, 2022, regarding user Fee Notification for two lane with paved shoulder of Bhuj Khavda Dharmshala section from design kilometer 65.478 to kilometer 162.209 of National Highway number 341 in the State of Gujarat.
- XI. S.O.2648(E) published in Gazette of India dated 9th June, 2022, regarding user Fee Notification for Ranchi-Mahulia Section from design kilometer 217.300 to kilometer 233.350 (existing km 217.300 to km 233.350) of National Highway Number 33 in the State of Jharkhand.
- XII. S.O.2760(E) published in Gazette of India dated 15th June, 2022, regarding user Fee Notification for Alwar to Nuh Section from design kilometer 92.400 to kilometer 127.350 (existing km 92.400 to km 127.350) of National Highway 248A in the State of Rajasthan.
- XIII. S.O.2891(E) published in Gazette of India dated 23rd June, 2022, regarding user Fee Notification for four lane of Kagal-Peth Section from design Km 592.240 to Km 658.00 (existing Km 592.240 to Km 658.00) of National Highway number 48 (Old NH-4) in the State of Maharashtra.
- XIV. S.O.2890(E) published in Gazette of India dated 24th June, 2022, regarding user Fee Notification for four lane of Peth-Satara Section from design Km. 658.000 to Km. 725.000 (existing Km. 658.000 to Km. 725.000) of National Highway number 48(Old NH-4) in the State of Maharashtra.
- XV. S.O.2892(E) published in Gazette of India dated 24th June, 2022, regarding user Fee Notification for from Km 0.000 to km 227.020 (starting

from 0.000 Km at Ismailabad (Gangheri) and ending at Km 227.020 at Narnaul bypass) (length 227.020 km) of National Highway No. 152D in the State of Haryana.

- XVI. S.O.2942(E) published in Gazette of India dated 30th June, 2022, regarding user Fee Notification for Shivnagar to Ambikapur section from design 163.400 to kilometer 215.800 of National Highway number 130 in the State of Chhattisgarh.
- XVII. S.O.2984(E) published in Gazette of India dated 30th June, 2022, regarding user Fee Notification for Vadape to Thane Section from design kilometer 539.500 to kilometer 563.00 (existing km 539.500 to km 563.00) of National Highway number 3 (New NH 848) in the State of Maharashtra.
- XVIII. S.O.3036(E) published in Gazette of India dated 4th July, 2022, regarding user Fee Notification for four Lane of Bilaspur to Pathrapali Section from design kilometer 0.000 to kilometer 53.300 (existing kilometer 0.000 to kilometer 53.300) of National Highway number 111 (New NH-130) in the State of Chhattisgarh.

[Placed in Library, See No. LT 7250/17/22]

(2) A copy each of the following notifications (Hindi and English versions) issued under Section 109 of the Motor Vehicles Act, 1988:-

- i. S.O.2914(E) published in Gazette of India dated 23rd July, 2021 making certain amendments in Notification No. S.O.1365(E) dated 13th December, 2004.

S.O.5419(E) published in Gazette of India dated 28th December, making certain amendments in Notification No. S.O.1365(E) dated 13th December, 2004.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 7251/17/22]

(4) A copy each of the following notifications (Hindi and English versions) under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988:-

- i. The Central Motor Vehicles (16th Amendment) Rules, 2021 published in Notification No. G.S.R.525(E) in Gazette of India dated 3rd August, 2021.
- ii. The Rent-a-Cab (Amendment) Scheme, 2021 published in Notification No. S.O.3202(E) in Gazette of India dated 9th August, 2021.
- iii. The Rent a Motor Cycle (Amendment) Scheme, 2021 published in Notification No. S.O.3220(E) in Gazette of India dated 11th August, 2021.
- iv. The Central Motor Vehicles (17th Amendment) Rules, 2021 published in Notification No. G.S.R.575(E) in Gazette of India dated 17th August, 2021.
- v. The Central Motor Vehicles (20th Amendment) Rules, 2021 published in Notification No. G.S.R.594(E) in Gazette of India dated 27th August, 2021.

- vi. The Central Motor Vehicles (19th Amendment) Rules, 2021 published in Notification No. G.S.R.595(E) in Gazette of India dated 27th August, 2021.
- vii. The Central Motor Vehicles (18th Amendment) Rules, 2021 published in Notification No. G.S.R.596(E) in Gazette of India dated 27th August, 2021.
- viii. S.O.3627(E) published in Gazette of India dated 6th September, 2021, constituting the National Road Safety Board to perform the functions assigned to them under the Act.
- ix. The Central Motor Vehicles (21st Amendment) Rules, 2021 published in Notification No. G.S.R.652(E) in Gazette of India dated 23rd September, 2021.
- x. The Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Rules, 2021 published in Notification No. G.S.R.653(E) in Gazette of India dated 23rd September, 2021.
- xi. The Central Motor Vehicles (22nd Amendment) Rules, 2021 published in Notification No. G.S.R.676(E) in Gazette of India dated 30th September, 2021.
- xii. The Central Motor Vehicles (23rd Amendment) Rules, 2021 published in Notification No. G.S.R.714(E) in Gazette of India dated 4th October, 2021.

- xiii. The Central Motor Vehicles (24th Amendment) Rules, 2021 published in Notification No. G.S.R.720(E) in Gazette of India dated 6th October, 2021.
- xiv. The Central Motor Vehicles (25th Amendment) Rules, 2021 published in Notification No. G.S.R.728(E) in Gazette of India dated 12th October, 2021.
- xv. The Central Motor Vehicles (26th Amendment) Rules, 2021 published in Notification No. G.S.R.800(E) in Gazette of India dated 15th November, 2021.
- xvi. The Central Motor Vehicles (1st Amendment) Rules, 2022 published in Notification No. G.S.R.48(E) in Gazette of India dated 27th January, 2022.
- xvii. S.O.359(E) published in Gazette of India dated 27th January, 2022, making certain amendments in Notification No. S.O.1365(E) dated 13th December, 2004.
- xviii. The Central Motor Vehicles (2nd Amendment) Rules, 2022 published in Notification No. G.S.R.153(E) in Gazette of India dated 15th February, 2022.
- xix. The Central Motor Vehicles (3rd Amendment) Rules, 2022 published in Notification No. G.S.R.126(E) in Gazette of India dated 24th February, 2022.

- xx. The Central Motor Vehicles (4th Amendment) Rules, 2022 published in Notification No. G.S.R.161(E) in Gazette of India dated 25th February, 2022.
- xxi. The Central Motor Vehicles (Motor Vehicle Accident Fund) Rules, 2022 published in Notification No. G.S.R.162(E) in Gazette of India dated 25th February, 2022.
- xxii. The Compensation to Victims of Hit and Run Motor Accidents Scheme, 2022 published in Notification No. G.S.R.163(E) in Gazette of India dated 25th February, 2022.
- xxiii. The Central Motor Vehicles (5th Amendment) Rules, 2022 published in Notification No. G.S.R.164(E) in Gazette of India dated 28th February, 2022.
- xxiv. The Central Motor Vehicles (6th Amendment) Rules, 2022 published in Notification No. G.S.R.200(E) in Gazette of India dated 14th March, 2022.
- xxv. The Central Motor Vehicles (7th Amendment) Rules, 2022 published in Notification No. G.S.R.233(E) in Gazette of India dated 31st March, 2022.
- xxvi. The Central Motor Vehicles (8th Amendment) Rules, 2022 published in Notification No. G.S.R.272(E) in Gazette of India dated 5th April, 2022.
- xxvii. The Motor Vehicles (Third Party Insurance Base Premium and Liability) Rules, 2022 published in Notification No. G.S.R.394(E) in Gazette of India dated 25th May, 2022.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library, See No. LT 7252/17/22]

(6) A copy of the Ministry of Civil Aviation (Height Restrictions for Safeguarding of Aircraft Operations) Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.465(E) in Gazette of India dated 22nd June, 2022 under Section 14A of the Aircraft Act, 1934, together with an explanatory note.

[Placed in Library, See No. LT 7253/17/22]

(7) A copy of the National Highways Fee (Determination of Rates and Collection) Amendment Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.467 in Gazette of India dated 24th June, 2022 under sub-section (3) of Section 9 of the National Highways Act, 1956.

[Placed in Library, See No. LT 7254/17/22]

(8) A copy each of the following notifications (Hindi and English versions) issued under sub-section (2) of Section 1 of the Motor Vehicles Act, 1988:-

- i. S.O.691(E) published in Gazette of India dated 15th February, 2022, appointing the 15th day of February, 2022 as the date on which Section 44 of the Motor Vehicles (Amendment) Act, 2019 shall come into force.
- ii. S.O.859(E) published in Gazette of India dated 25th February, 2022, appointing the 1st day of February, 2022 as the date on which Sections,

mentioned therein, of the Motor Vehicles (Amendment) Act, 2019 shall come into force.

[Placed in Library, See No. LT 7255/17/22]

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा संस्कृति मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल): महोदय, श्री कृष्ण पाल जी की ओर से, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:

- (1) (एक) जम्मू-कश्मीर संघ-राज्यक्षेत्र और लद्दाख संघ-राज्यक्षेत्र के लिए संयुक्त विद्युत विनियामक आयोग, जम्मू के वर्ष 2020-2021 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) जम्मू-कश्मीर संघ-राज्यक्षेत्र और लद्दाख संघ-राज्यक्षेत्र के लिए संयुक्त विद्युत विनियामक आयोग, जम्मू के वर्ष 2020-2021 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7256/17/22]

- (3) विद्युत अधिनियम, 2003 की धारा 179 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-
- (एक) केंद्रीय विद्युत विनियामक आयोग (अंतरराज्यीय पारेषण में मुक्त पहुंच) (पांचवां संशोधन) विनियम, 2018 जो 24 मई, 2022 के भारत के राजपत्र में अधिसूचना सं. एल-7/105(121)/2007-सीईआरसी में प्रकाशित हुए थे तथा जो कतिपय शर्तों के अध्याधीन 01.05.2022 से प्रभावी होंगे।

- (दो) केंद्रीय विद्युत विनियामक आयोग (नवीकरणीय ऊर्जा उत्पादन के लिए नवीकरणीय ऊर्जा प्रमाण-पत्रों हेतु निबंधन और शर्तें) विनियम, 2022 जो 24 मई, 2022 के भारत के राजपत्र में अधिसूचना सं. आरए-14026(11)/1/2022-सीईआरसी में प्रकाशित हुए थे।
- (तीन) विद्युत (विलंब भुगतान अधिभार और संबंधित मामले) नियम, 2022 जो 3 जून, 2022 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 416(अ) में प्रकाशित हुए थे।
- (चार) विद्युत (उपभोक्ताओं के अधिकार) संशोधन नियम, 2022 जो 21 अप्रैल, 2022 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 306(अ) में प्रकाशित हुए थे।
- (पांच) विद्युत (हरित ऊर्जा मुक्त पहुंच द्वारा नवीकरणीय ऊर्जा को प्रोत्साहन) संशोधन नियम, 2022 जो 6 जून, 2022 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 418(अ) में प्रकाशित हुए थे।
- (4) उपर्युक्त (3) की मद सं. (एक) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7257/17/22]

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा संस्कृति मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल): महोदय, प्रो. एस.पी. सिंह बघेल जी की ओर से, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:

- (1) नई दिल्ली अंतरराष्ट्रीय माध्यस्थम् केंद्र अधिनियम, 2019 की धारा 32 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिंदी तथा अंग्रेजी संस्करण):-

(एक) नई दिल्ली अंतरराष्ट्रीय माध्यस्थम् केंद्र (अध्यक्ष और पूर्णकालिक सदस्यों को संदेय वेतन और भत्ते तथा निबंधन और शर्तें) नियम, 2022 जो 13 जून, 2022 के दिल्ली राजपत्र में अधिसूचना संख्या सा.का.नि. 442(अ) में प्रकाशित हुए थे।

(दो) नई दिल्ली अंतरराष्ट्रीय माध्यस्थम् केंद्र (लेखाओं के वार्षिक विवरण का प्ररूप) नियम, 2022 जो 21 जून, 2022 के दिल्ली राजपत्र में अधिसूचना संख्या सा.का.नि. 464(अ) में प्रकाशित हुए थे।

(तीन) नई दिल्ली अंतरराष्ट्रीय माध्यस्थम् केंद्र (पंजीयक, काउंसेल तथा अन्य अधिकारियों और कर्मचारियों के पदों की संख्या और भर्ती) नियम, 2022 जो 24 जून, 2022 के दिल्ली राजपत्र में अधिसूचना संख्या सा.का.नि. 469(अ) में प्रकाशित हुए थे।

(चार) नई दिल्ली अंतरराष्ट्रीय माध्यस्थम् केंद्र (अंशकालिक सदस्यों को संदेय यात्रा और अन्य भत्ते) नियम, 2022 जो 24 जून, 2022 के दिल्ली राजपत्र में अधिसूचना संख्या सा.का.नि. 470(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 7258/17/22]

(2) माध्यस्थम् और सुलह अधिनियम, 1996 की धारा 84 की उप-धारा (2) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिंदी तथा अंग्रेजी संस्करण):-

(एक) भारतीय माध्यस्थम् परिषद (अध्यक्ष और सदस्यों को संदेय वेतन और भत्ते तथा निबंधन और शर्तें) नियम, 2022 जो 9 जुलाई, 2022 के दिल्ली राजपत्र में अधिसूचना संख्या सा.का.नि. 527(अ) में प्रकाशित हुए थे।

(दो) भारतीय माध्यस्थम् परिषद (मुख्य कार्यकारी अधिकारी की सेवा की अर्हताएं, नियुक्ति तथा अन्य निबंधन और शर्तें) नियम, 2022 जो 9 जुलाई, 2022 के दिल्ली राजपत्र में अधिसूचना संख्या सा.का.नि. 528(अ) में प्रकाशित हुए थे।

(तीन) भारतीय माध्यस्थम् परिषद् (अंशकालिक सदस्यों को संदेय यात्रा और अन्य भत्ते) नियम, 2022 जो 9 जुलाई, 2022 के दिल्ली राजपत्र में अधिसूचना संख्या सा.का.नि. 529(अ) में प्रकाशित हुए थे।

(चार) भारतीय माध्यस्थम् परिषद् (अधिकारियों और अन्य कर्मचारियों की संख्या, उनकी अर्हताएं, नियुक्ति तथा अन्य निबंधन और शर्तें) नियम, 2022 जो 9 जुलाई, 2022 के दिल्ली राजपत्र में अधिसूचना संख्या सा.का.नि. 530(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 7259/17/22]

(3) लोक प्रतिनिधित्व अधिनियम, 1951 की धारा 169 की उप-धारा (3) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिंदी तथा अंग्रेजी संस्करण):-

(एक) निर्वाचकों का पंजीकरण (संशोधन) नियम, 2022 जो 17 जून, 2022 के भारत के राजपत्र में अधिसूचना संख्या का.आ. 2802(अ) में प्रकाशित हुए थे तथा उनका एक शुद्धिपत्र जो 18 जून, 2022 की अधिसूचना सं. का.आ. 2811(अ) में प्रकाशित हुआ था।

(दो) निर्वाचनों का संचालन (दूसरा संशोधन) नियम, 2022 जो 17 जून, 2022 के भारत के राजपत्र में अधिसूचना संख्या का.आ. 2804(अ) में प्रकाशित हुए थे।

[Placed in Library, See No. LT 7260/17/22]

माननीय सभापति : आइटम नंबर 6 – श्री भानु प्रताप सिंह वर्मा जी।

... (व्यवधान)

माननीय सभापति : क्या भानु प्रताप जी बोल रहे हैं?

... (व्यवधान)

माननीय सभापति : आइटम नंबर 6 – श्री मेघवाल जी।

... (व्यवधान)

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा संस्कृति मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल): सर, 6 नंबर वाला बोलना है। क्या करें, सोनिया गाँधी जी मॉफी नहीं माँग रही हैं।... (व्यवधान) उन्हें मॉफी माँग लेनी चाहिए।... (व्यवधान)

माननीय सभापति : मेघवाल जी, आप बोलिए।

... (व्यवधान)

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा संस्कृति मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल): महोदय, श्री भानु प्रताप सिंह वर्मा जी की ओर से, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:

- (1) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा 1 (ख) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-
 - (एक) ओमनीबस औद्योगिक विकास निगम दमन एवं दीव तथा दादरा एवं नगर हवेली लिमिटेड, नानी दमन के वर्ष 2020-2021 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण।
 - (दो) ओमनीबस औद्योगिक विकास निगम दमन एवं दीव तथा दादरा एवं नगर हवेली लिमिटेड, नानी दमन के वर्ष 2020-2021 का वार्षिक प्रतिवेदन, लेखा-परीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियाँ।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7261/17/22]

- (3) (एक) महात्मा गांधी ग्रामीण औद्योगिकीकरण संस्थान, वर्धा के वर्ष 2017-2018 से 2020-2021 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) महात्मा गांधी ग्रामीण औद्योगिकीकरण संस्थान, वर्धा के वर्ष 2017-2018 से 2020-2021 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

(4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाले चार विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7262/17/22]

(5) सूक्ष्म, लघु और मध्यम उद्यम विकास अधिनियम, 2006 की धारा 9 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) सूक्ष्म, लघु और मध्यम उद्यम निधि (संशोधन) नियम, 2022 जो 24 मई, 2022 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 389(अ) में प्रकाशित हुए थे।

(दो) सूक्ष्म, लघु और मध्यम उद्यम विकास (सूचना प्रस्तुत करना) (संशोधन) नियम, 2022 जो 19 मई, 2022 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 358(अ) में प्रकाशित हुए थे।

(तीन) सूक्ष्म, लघु और मध्यम उद्यम विकास (सूचना प्रस्तुत करना) नियम, 2016 जो 1 अगस्त, 2016 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 750(अ) में प्रकाशित हुए थे।

(6) उपर्युक्त (5) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7263/17/22]

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS AND
MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS
(SHRI V. MURALEEDHARAN):** Sir, I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 24 of the Passports Act, 1967:-

- i. The Passports (Amendment) Rules, 2016 published in Notification No. G.S.R.1170(E) in Gazette of India dated 26th December, 2016.
- ii. The Passport (Amendment) Rules, 2016 published in Notification No. G.S.R.1171(E) in Gazette of India dated 26th December, 2016.
- iii. The Passport (Amendment) Rules, 2017 published in Notification No. G.S.R.390(E) in Gazette of India dated 19th April, 2017.
- iv. The Passport (Amendment) Rules, 2017 published in Notification No. G.S.R.410(E) in Gazette of India dated 26th April, 2017.
- v. The Passports Application (Facilitation and Processing) Rules, 2017 published in Notification No. G.S.R.1063(E) in Gazette of India dated 24th August, 2017.
- vi. The Passport (Amendment) Rules, 2017 published in Notification No. G.S.R.1150(E) in Gazette of India dated 13th September, 2017.
- vii. The Passports (Amendment) Rules, 2017 published in Notification No. G.S.R.1215(E) in Gazette of India dated 3rd October, 2017.
- viii. The Passports (Amendment) Rules, 2017 published in Notification No. G.S.R.1366(E) in Gazette of India dated 3rd November, 2017.

- ix. The Passports (1st Amendment) Rules, 2018 published in Notification No. G.S.R.39(E) in Gazette of India dated 18th January, 2018.
- x. The Passports (IInd Amendment) Rules, 2018 published in Notification No. G.S.R.339(E) in Gazette of India dated 6th April, 2018.
- xi. The Passports (3rd Amendment) Rules, 2018 published in Notification No. G.S.R.1117(E) in Gazette of India dated 15th November, 2018.
- xii. The Passports (Amendment) Rules, 2019 published in Notification No. G.S.R.933(E) in Gazette of India dated 18th December, 2019.
- xiii. The Passports Application (Facilitation and Processing) (Amendment) Rules, 2020 published in Notification No. G.S.R.297(E) in Gazette of India dated 15th May, 2020.
- xiv. The Passport (Amendment) Rules, 2020 published in Notification No. G.S.R.356(E) in Gazette of India dated 5th June, 2020.
- xv. G.S.R.732(E) published in Gazette of India dated 17th October, 2014, exempting the passport holders whose passports got damaged or lost due to flood in the State of Jammu and Kashmir in September, 2014 from payment of Passport fees, subject to certain conditions.
- xvi. G.S.R.195(E) published in Gazette of India dated 17th March, 2015, withdrawing the exemption granted to the citizens of India as

members of the crew and tindals of sailing vessels with effect from 1st June, 2015, subject to certain conditions.

- xvii. G.S.R.272(E) published in Gazette of India dated 3rd March, 2016, exempting the passport holders whose passports got damaged or lost due to flood in the State of Tamil Nadu in November, 2015 from payment of Passport fees, subject to certain conditions.
- xviii. G.S.R.722(E) published in Gazette of India dated 26th July, 2016, rescinding Notification No. G.S.R.353(E) dated 26th May, 1976.
- xix. G.S.R.723(E) published in Gazette of India dated 22nd July, 2016, delegating the power to issue passports for a period of one year at a time to persons of Indian origin residing in the Republic of Union of Myanmar holding Foreigners Registration Certificates issued by the Government of the Republic of the Union of Myanmar to Embassy of India, Yangon.
- xx. G.S.R.435(E) published in Gazette of India dated 4th May, 2017, regarding waiver of Emergency Certificate fees during grace period announced by the Saudi Arabia Government, subject to certain conditions.
- xxi. S.O.4966(E) published in Gazette of India dated 25th September, 2018, exempting passport fee for such passport holders whose passports got damaged or lost due to flood in the State of Kerala in August, 2018, subject to certain conditions.

- xxii. G.S.R.756(E) published in Gazette of India dated 11th December, 2020, regarding waive off Emergency Certificate fees during the grace period announced by Government of Oman, subject to certain conditions.
 - xxiii. G.S.R.35(E) published in Gazette of India dated 20th January, 2021, regarding waive off Emergency Certificate fees during the period of Amnesty scheme announced by the Government of Oman, subject to certain conditions.
 - xxiv. S.O.515(E) published in Gazette of India dated 8th February, 2022, exempting payment of passport fee by those passport holders whose passports have been lost or damaged due to tropical cyclone “Shaheen” in Oman, subject to certain conditions.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 7264/17/22]

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा संस्कृति मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल): महोदय, श्री कौशल किशोर जी की ओर से, मैं भूमिगत रेल (संकर्म सन्निर्माण) अधिनियम, 1978 की धारा 1 की उप-धारा (3) के अंतर्गत जारी निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ :

- (1) भूमिगत रेल (संकर्म सन्निर्माण) अधिनियम, 1978 के अंतर्गत का.आ.3217(अ) जो 18 जुलाई, 2022 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो लखनऊ मेट्रो रेल परियोजना के फेस-1क के संरेखण (अलाइनमेन्ट) के बारे में है।

- (2) भूमिगत रेल (संकर्म सन्निर्माण) अधिनियम, 1978 के अंतर्गत का.आ.3218(अ) जो 18 जुलाई, 2022 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो कानपुर मेट्रो रेल परियोजना के गलियारा-1 और गलियारा-2 के संरेखण (अलाइनमेन्ट) के बारे में है।
- (3) भूमिगत रेल (संकर्म सन्निर्माण) अधिनियम, 1978 के अंतर्गत का.आ.3219(अ) जो 18 जुलाई, 2022 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो आगरा मेट्रो रेल परियोजना के गलियारा-1 और गलियारा-2 के संरेखण (अलाइनमेन्ट) के बारे में है।

[Placed in Library, See No. LT 7265/17/22]

रक्षा मंत्रालय में राज्य मंत्री तथा पर्यटन मंत्रालय में राज्य मंत्री (एडवोकेट अजय भट्ट): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :

- (1) (एक) नेहरू पर्वतारोहण संस्थान, उत्तरकाशी के वर्ष 2020-2021 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) नेहरू पर्वतारोहण संस्थान, उत्तरकाशी के वर्ष 2020-2021 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7266/17/22]

- (3) (एक) राष्ट्रीय पर्वतारोहण और संबद्ध खेल संस्थान, दिरांग के वर्ष 2020-2021 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) राष्ट्रीय पर्वतारोहण और संबद्ध खेल संस्थान, दिरांग के वर्ष 2020-2021 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7267/17/22]

(5) (एक) हिमालयी पर्वतारोहण संस्थान, दार्जिलिंग के वर्ष 2020-2021 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) हिमालयी पर्वतारोहण संस्थान, दार्जिलिंग के वर्ष 2020-2021 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(6) उपर्युक्त (5) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7268/17/22]

(7) नौसेना अधिनियम, 1957 की धारा 9(2) के अंतर्गत जारी अधिसूचना सं. का.नि.आ. 9 जो 23 जून, 2022 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा यह अधिसूचित किया गया था कि अधिसूचना में यथाविनिर्दिष्ट सेवा और विशेषज्ञताओं की अपेक्षा के अनुसार, उसमें उल्लिखित शाखाओं में नाविकों के रूप में महिलाएं भारतीय नौसेना में नामांकन के लिए अर्हक होंगी, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7269/17/22]

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा संस्कृति मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल): महोदय, श्री भगवंत खुबा जी की ओर से, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:

(1) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा 1 (ख) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) एचआईएल (इंडिया) लिमिटेड (पूर्ववर्ती हिंदुस्तान इनसेक्टिसाइड्स लिमिटेड), नई दिल्ली के वर्ष 2020-2021 के कार्यकरण की सरकार द्वारा समीक्षा ।

(दो) एचआईएल (इंडिया) लिमिटेड (पूर्ववर्ती हिंदुस्तान इनसेक्टिसाइड्स लिमिटेड), नई दिल्ली के वर्ष 2020-2021 का वार्षिक प्रतिवेदन, लेखा-परीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 7270/17/22]

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR): Sir, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Gorakhpur, for the years 2018-2019 to 2020-2021, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical

Sciences, Gorakhpur, for the years 2018-2019 to 2020-2021.

- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 7271/17/22]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Guwahati, for the years 2019-2020 and 2020-2021, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Guwahati, for the years 2019-2020 and 2020-2021.

- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 7272/17/22]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bhatinda, for the year 2019-2020, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bhatinda, for the year 2019-2020.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 7273/17/22]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bilaspur, for the year 2019-2020, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bilaspur, for the year 2019-2020.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT 7274/17/22]

- (9) A copy of the Drugs (5th Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.502(E) in Gazette of India dated 1st July, 2022, under Section 38 of the Drugs and Cosmetics Act, 1940.

[Placed in Library, See No. LT 7275/17/22]

- (10) A copy each of the following Notifications (Hindi and English versions) under Section 93 of the Food Safety and Standards Act, 2006:-

- i. The Food Safety and Standards (Vegan Foods) Regulations, 2022 published in Notification No. F. No. Stds/TF-Vegan Foods/Notif./FSSAI in Gazette of India dated 14th June, 2022.

- ii. The Food Safety and Standards (Alcoholic Beverages) First Amendment Regulations, 2022 published in Notification No. F. No. Std/SP-21/T(Alcohol-5) in Gazette of India dated 14th June, 2022.

[Placed in Library, See No. LT 7276/17/22]

(11) A copy each of the following Notifications (Hindi and English versions) under Section 44 of the Assisted Reproductive Technology (Regulation) Act, 2021 and Section 52 of the Surrogacy (Regulation) Act, 2021:-

- i. S.O.1907(E) published in Gazette of India dated 21st April, 2022, notifying the establishment of the National Assited Reporductive Technology and Surrogacy Registry under Department of Health Research for the purposes of the Appropriate Authority in respect of each UT at Central Government level for Assisted Reproductive Technology (Regulation) Act, 2021 and Surrogacy (Regulations) Acts, 2021.
- ii. S.O.2073(E) published in Gazette of India dated 4th May, 2022, notifying the Appropriate Authority in respect of each UT for the purposes of the Assisted Reproductive Technology (Regulation) Act, 2021 and Surrogacy (Regulations) Acts, 2021, consisting of the functionaries of respective UT mentioned therein.
- iii. S.O.2074(E) published in Gazette of India dated 4th May, 2022, notifying the UT Board in respect of each UT at Central Government level for the purposes of the Assisted Reproductive Technology

(Regulation) Act, 2021 and Surrogacy (Regulations) Acts, 2021, consisting of the functionaries of respective UT mentioned therein.

- iv. S.O.2075(E) published in Gazette of India dated 4th May, 2022, notifying the UT Board in respect of each UT with Legislature for the purposes of the Assisted Reproductive Technology (Regulation) Act, 2021 and Surrogacy (Regulations) Acts, 2021, consisting of the functionaries of respective UT mentioned therein.
- v. S.O.2076(E) published in Gazette of India dated 4th May, 2022, notifying composition of National Assisted Reproductive Technology and Surrogacy Board for the purposes of the Assisted Reproductive Technology (Regulation) Act, 2021 and Surrogacy (Regulations) Acts, 2021, consisting of the functionaries of respective UT mentioned therein.

[Placed in Library, See No. LT 7277/17/22]

(12) A copy each of the following Notifications (Hindi and English versions) under Section 52 of the Surrogacy (Regulation) Act, 2021:-

- i. The Surrogacy (Regulation) Removal of Difficulties Order, 2022 published in Notification No. S.O.2204(E) in Gazette of India dated 12th May, 2022.
- ii. S.O.2317(E) published in Gazette of India dated 19th May, 2022, regarding omission of work 'ex-officio' from Section 17 of the Surrogacy (Regulation) Act, 2021.

[Placed in Library, See No. LT 7278/17/22]

(13) A copy each of the following Notifications (Hindi and English versions) under Section 58 of the National Medical Commission Act, 2019:-

- i. The National Medical Commission (Compulsory Rotating Medical Internship) Regulations, 2021 published in Notification No. UGMEB/NMC/Rules & Regulations/2021 in Gazette of India dated 18th November, 2021.
 - ii. The National Medical Commission (Foreign Medical Graduate Licentiate) Regulations, 2021 published in Notification No. UGMEB/NMC/Rules & Regulations/2021 in Gazette of India dated 18th November, 2021.
 - iii. The National Medical Commission (Prevention and Prohibition of Ragging in Medical Colleges and Institutions) Regulations, 2021 published in Notification No. UGMEB/NMC/Rules & Regulations/2021 in Gazette of India dated 20th November, 2021.
 - iv. The Teachers Eligibility Qualifications in Medical Institutions Regulations, 2022 published in Notification No. F. No. NMC/MCI-23(I)/2021-MED in Gazette of India dated 22nd February, 2022.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (13) above.

[Placed in Library, See No. LT 7279/17/22]

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा संस्कृति मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल): महोदय, इंजीनियर बिश्वेश्वर टुडु जी की ओर से, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:

(1) (एक) राष्ट्रीय स्वच्छ गंगा मिशन, नई दिल्ली के वर्ष 2020-2021 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

(दो) राष्ट्रीय स्वच्छ गंगा मिशन, नई दिल्ली के वर्ष 2020-2021 के लेखापरीक्षित लेखाओं की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 7280/17/22]

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF AYUSH (DR. (PROF.) MAHENDRA MUNJAPARA): Sir, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Institute of Ayurveda and Homoeopathy, Shillong, for the year 2020-2021, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Institute of Ayurveda and Homoeopathy, Shillong, for the year 2020-2021.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 7281/17/22]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Sowa Rigpa, Leh, for the year 2020-2021, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Sowa Rigpa, Leh, for the year 2020-2021.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 7282/17/22]

12.03hrs

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary General of Rajya Sabha:-

'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Monday, the 28th March, 2022 adopted the following Motion in regard to the Committee on Welfare of Other Backward Classes (OBCs):-

“That this House resolves that the Rajya Sabha do join the Committee of both the Houses on Welfare of Other Backward Classes (OBCs) for the term of one year beginning from the date of the first sitting of the Committee, and proceed to elect, in accordance with the system of proportional representation by means of the single transferable vote, ten Members from amongst the Members of the House to serve on the said Committee.”

2. I am further to inform the Lok Sabha that as a result of the election process initiated pursuant to the above Motion, nine Members of Rajya Sabha were elected to the said Committee and their names were communicated to the Lok Sabha through a Message dated the 1st April, 2022 from the Rajya Sabha.

3. The election process to fill up the remaining one vacancy in the Committee having been also completed, Shri Ram Nath Thakur, Member, Rajya Sabha has been duly elected to the said Committee.'

12.04 hrs

**COMMITTEE ON WELFARE OF SCHEDULED
CASTES AND SCHEDULED TRIBES**

Study Visit Report

श्री अजय टम्टा (अल्मोड़ा): महोदय, मैं अनुसूचित जातियों तथा अनुसूचित जनजातियों के कल्याण संबंधी समिति का 21 अप्रैल, 2022 से 26 अप्रैल, 2022 तक अगाती, कोच्चि, कुर्ग और बंगलुरु का अध्ययन दौरा प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

12.04 ½ hrs

STANDING COMMITTEE ON INDUSTRY

317th Report

श्री बिद्युत बरन महतो (जमशेदपुर): महोदय, मैं भारी उद्योग मंत्रालय से संबंधित 'इलेक्ट्रिक और हाईब्रिड मोबिलिटी – ऑटोमोबाइल उद्योग में संभावनाएं और चुनौतियां' के बारे में उद्योग संबंधी स्थायी समिति के 309वें प्रतिवेदन में अंतर्विष्ट सिफारिशों, टिप्पणियों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 317वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

12.05 hrs

STATEMENTS BY MINISTERS

(i) Status of implementation of the recommendations/observations contained in the 315th Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on Demands for Grants (2022-2023) pertaining to the Ministry of Culture^{*}

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS
AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN**

RAM MEGHWAL): Sir, I would like to lay a statement regarding the status of implementation of the recommendations/observations contained in the 315th Report of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture on Demands for Grants (2022-2023) pertaining to the Ministry of Culture.

^{*} Laid on the Table and also placed in Library. See No. LT 7245/17/22

12.05 ½ hrs

(ii) (a) Status of implementation of the recommendations/ observations contained in the 9th Report of the Standing Committee on Chemicals and Fertilizers on Action Taken by the Government on the recommendations/observations contained in the 2nd Report of the Committee on Demands for Grants (2019-2020) pertaining to the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers*

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): On behalf of Shri Bhagwanth Khuba, I would like to lay a statement regarding the status of implementation of the recommendations/observations contained in the 9th Report of the Standing Committee on Chemicals and Fertilizers on Action Taken by the Government on the recommendations/observations contained in the 2nd Report of the Committee on Demands for Grants (2019-2020) pertaining to the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers.

* Laid on the Table and also placed in Library. See No. LT 7246/17/22

(b) Status of implementation of the recommendations/observations contained in the 13th Report of the Standing Committee on Chemicals and Fertilizers on Action Taken by the Government on the recommendations/observations contained in the 6th Report of the Committee on Demands for Grants (2020-2021) pertaining to the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers*

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): On behalf of Shri Bhagwanth Khuba, I would like to lay a statement regarding the status of implementation of the recommendations/observations contained in the 13th Report of the Standing Committee on Chemicals and Fertilizers on Action Taken by the Government on the recommendations/observations contained in the 6th Report of the Committee on Demands for Grants (2020-2021) pertaining to the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers.

* Laid on the Table and also placed in Library. See No. LT 7247/17/22

12.06 hrs

BUSINESS OF THE HOUSE

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN

RAM MEGHWAL): With your permission, Sir, I rise to announce that Government Business during the week commencing Monday, the 1st of August, 2022 will consist of:-

1. Consideration of any items of Government Business carried over from today's order paper: *[it contains: - Consideration and passing of the Wild Life (Protection) Amendment Bill, 2021.]*
 2. Consideration and passing of the Anti-Maritime Piracy Bill, 2019.
 3. Consideration and passing of the following Bills after their introduction:-
 - (i) The Central Universities (Amendment) Bill, 2022;
 - (ii) The New Delhi International Arbitration Centre (Amendment) Bill, 2022;
 - (iii) The Competition (Amendment) Bill, 2022; and
 - (iv) The Energy Conservation (Amendment) Bill, 2022.
-

12.07 hrs**MATTERS UNDER RULE 377***

माननीय सभापति: नियम 377 के अंतर्गत जिन माननीय सदस्यों के विषय स्वीकृत हुए हैं, वे कृपया सभा पटल पर रखे दें।

... (व्यवधान)

(i) Regarding establishment of Electric Loco Periodical Overhauling Workshop in Kalahandi Parliamentary Constituency, Odisha

श्री बसंत कुमार पंडा (कालाहाण्डी): मेरा क्षेत्र कालाहांडी देश का बहुत पिछड़ा क्षेत्र है, जिसमें दो जिले नुआपड़ा और कालाहांडी है जो कि आज भी कई सुविधाओं से वंचित हैं और दोनों ही जिले आदरणीय प्रधानमंत्री जी के परिकल्पना के अनुसार आकांक्षी जिले हैं। लोग काम के अभाव में राज्य को छोड़कर दूसरे राज्यों में पलायन करते हैं। मैं माननीय रेल मंत्री जी से आग्रह करना चाहूँगा कि केंद्रीय सरकार ने मेरे क्षेत्र कालाहांडी के नरला विधानसभा में एक नई रेलवे परियोजना "इलेक्ट्रिक लोको पेरिओडिकल ओवरहालिंग वर्कशॉप" की रु. 186.37 करोड़ की लागत से मंजूरी दी है। लेकिन अब तक कार्य आरंभ नहीं हुआ। इस परियोजना के लिए ओडिशा सरकार द्वारा 328.35 एकड़ जमीन रेलवे को प्रदान की जानी है, जिसमें से 141.07 एकड़ भूमि रेलवे द्वारा अधिग्रहित की जा चुकी है।

मेरा माननीय मंत्री जी से निवेदन है कि उक्त परियोजना को संज्ञान में लिया जाए और रेलवे द्वारा अधिग्रहित भूमि पर कार्य प्रारंभ करने की कृपा करें ताकि एक उद्योग की भी शुरुआत हो जाए और रोजगार का भी सृजन हो सके। भारत को आत्मनिर्भर बनाने के तर्ज पर और नए रोजगार स्थापित करने के लिए यह कार्य बहुत ही आवश्यक है।

* Treated as laid on the Table.

(ii) Regarding four-laning of NH-11 from Jhunjhunu to Pacheri and construction of by-pass road at Chirawa and Singhana in Rajasthan

श्री नरेन्द्र कुमार (झुंझुनू): मेरे लोकसभा क्षेत्र से गुजरने वाला एन.एच. 11 जैसलमेर – बीकानेर फतेहपुर - झुंझुनू - सिंघाना पचेरी - नारनोल - रेवाड़ी राष्ट्रीय राजमार्ग है तथा हरियाणा सीमा में पचेरी - नारनोल- रेवाड़ी खण्ड सड़क को फोर लेन बना दिया गया है। परन्तु झुंझुनू से पचेरी सड़क पर अभी कोई कार्य नहीं हुआ है, चूँकि चिड़ावा - पचेरी खण्ड पर जो टोल संग्रहण चल रहा था वो अब दिनांक 16-07- 2022 से बंद कर दिया गया है इसलिए दिल्ली से सीधा बीकानेर - जैसलमेर को मिलाने वाली सड़क मार्ग में पचेरी राज्य सीमा से झुंझुनू खण्ड में लम्बे वाहनों को काफी परेशानी का सामना करना पड़ता है। इसलिए पचेरी राज्य सीमा से झुंझुनू खण्ड को फोर लाईन बनाया जावे जिससे इस एन.एच. 11 पर चलने वाले वाहनों का अच्छा सड़क मार्ग उपलब्ध हो। इससे जिले की व्यापारिक गतिविधियों में भी तेजी से सुगमता आएगी। एन.एच.11 (चिड़ावा-सिंघाना) शहर के अन्दर से गुजर रहा है जिसमें दिल्ली से जैसलमेर लंबी दूरी के वाहनों को गुजरने में समस्या होती है ट्रैफिक जाम की समस्या आम हो गई है जिसके कारण वाहन घंटों तक जाम में फसे रहते हैं इस समस्या को दूर करने के लिए चिड़ावा एवं सिंघाना में बाईपास सड़क का निर्माण करवाया जाए जिससे समस्या का समाधान हो सके।

(iii) Regarding non-payment of compensation to farmers of Jhansi district, Uttar Pradesh under Pradhan Mantri Fasal Bima Yojana

श्री अनुराग शर्मा (झांसी): माननीय प्रधानमंत्री द्वारा वर्ष 2016 में प्रधानमंत्री फसल बीमा योजना प्रारंभ की गई थी जिसका उद्देश्य कृषकों को प्राकृतिक आपदाओं, कीट और रोगों के परिणामस्वरूप अधिसूचित फसल में से किसी की विफलता की स्थिति में से किसानों को बीमा कवरेज और वित्तीय सहायता प्रदान करना है। इसके लिये किसानों को खरीफ फसलों के लिये 2 प्रतिशत एवं रबी फसलों के लिये 1.5 प्रतिशत का सामान्य प्रीमियम भुगतान किया जाता है।

2019-20 में झांसी जनपद में अत्यधिक वर्षा होने के कारण फसल का शत प्रतिशत नुकसान हुआ था। वर्ष 2019-20 में जनपद झांसी में 49,507 किसानों को बैंक की गलती के कारण फसल बीमा क्षतिपूर्ति प्राप्त नहीं हुई है। बैंक द्वारा प्रधानमंत्री फसल बीमा पोर्टल पर 33246 किसानों का डेटा अपलोड नहीं किया गया और 16261 किसानों का डेटा गलत अपलोड करने के कारण कुल 49507 किसानों की एक सौ तीस करोड़ रुपये की क्षतिपूर्ति प्राप्त नहीं हुई है। बैंकों की कथित घोर लापरवाही के कारण किसानों को खरीफ 2019-20 की फसल बीमा क्षतिपूर्ति प्राप्त नहीं हुई है और प्रधानमंत्री फसल बीमा योजना का लाभ नहीं मिल पाया है।

अतः माननीय कृषि मंत्री जी से अनुरोध है कि उपरोक्त के संबंध में आवश्यक कार्यवाही हेतु निर्देश देने की कृपा करें।

**(iv) Regarding establishment of 'Khelo India' Centres in Madha
Parliamentary Constituency, Maharashtra**

श्री रंजीतसिन्हा हिंदूराव नाईक निम्बालकर (माधा): मेरे माधा लोक सभा निर्वाचन क्षेत्र में महाराष्ट्र के सतारा और सोलापुर जिलों के 6 विधान सभा क्षेत्र हैं जिनके नाम हैं - माधा, करमाला, सांगोल, मालशिरस, फाल्टन और मान महाराष्ट्र के इन सभी जिलों व तालुकों में खेलगत ढांचा लगभग नगण्य हैं। इन सभी जिलों व तालुकों में खेलो इंडिया केन्द्र स्थापित करने की आवश्यकता है ताकि इस क्षेत्र के तथा विशेषतः इन जिलों के ग्रामीण क्षेत्रों से प्रतिभावान युवक / युवतियों का चयन कर उन्हें आवश्यक प्रशिक्षण प्रदान कर राष्ट्रीय व अंतराष्ट्रीय स्तर पर आयोजित प्रतियोगिताओं में खेलने के लिए तैयार किया जा सके। आदरणीय मोदी जी के सशक्त नेतृत्व में सरकार ने खेलों को बढ़ावा देने के लिए पूरे देश में 1000 जिला स्तरीय खेलो इंडिया केन्द्र स्थापित करने का निर्णय लिया है तथा इस हेतु पहले चरण में 100 जिलों की पहचान की जा रही है। अतः मेरा आपसे अनुरोध है कि मेरे निर्वाचन क्षेत्र माधा के सभी विधान सभा क्षेत्रों में कम से कम एक एक खेलो इंडिया केन्द्र की स्थापना की जाए तथा इन केन्द्रों में सरकार द्वारा चयनित सभी 14 खेल विधाओं हेतु आवश्यक ढांचागत सुविधाओं सहित इन सभी खेलों में प्रशिक्षित कोचों द्वारा प्रशिक्षण सुविधाएं उपलब्ध करायी जाएं। इस सम्बन्ध में मैंने माननीय खेल मंत्री जी को पत्र लिखकर निवेदन भी किया है।

(v) Regarding construction of a road connecting Pratapgarh district headquarters in Rajasthan to Jaora in Madhya Pradesh

श्री सी.पी. जोशी (चित्तौड़गढ़): संसदीय क्षेत्र चित्तौड़गढ़ में प्रतापगढ़ (राज.) जिला एक जनजातीय बाहुल्य क्षेत्र है, वर्तमान में दिल्ली से मुम्बई के लिये 8 लेन एक्सप्रेसवे का निर्माण हो रहा है जो कि प्रतापगढ़ जिले के पास से ही मध्यप्रदेश के जावरा के निकट से गुजर रहा है। प्रतापगढ़ जिले को यदि इस एक्सप्रेसवे के निकटतम शहर जावरा तक सड़के के द्वारा सम्पर्क हो जाता है तो प्रतापगढ़वासियों के लिये सड़क के क्षेत्र में यह एक ऐतिहासिक सौगात होगी। इस एक्सप्रेस-वे के जावरा से प्रतापगढ़ जिला मुख्यालय वाया अरनोद जिसकी दूरी लगभग 62 किलोमीटर है वहाँ के लिये एक राजमार्ग का निर्माण होने पर शेष देश तथा देश की राजधानी दिल्ली का आर्थिक राजधानी मुम्बई से प्रतापगढ़ का सीधा जुड़ाव हो जायेगा, जिससे यहाँ पर शिक्षा उद्योग एवं रोजगार के अवसरों में वृद्धि होगी।

(vi) Regarding amendment of para 3.28 of guidelines on MPLADS to include disbursement of electric tri- cycle to differently- abled persons

श्री भागीरथ चौधरी (अजमेर): वर्तमान में विकलांग व्यक्तियों के कल्याण के लिये एमपीलेड्स दिशा निर्देशों के अन्तर्गत केवल तिपहिया साईकिल (मैनुअल/बैटरी संचालित), मोटरयुक्त/बैटरी संचालित व्हीलचेयर और कृत्रिम अंग खरीदने के लिये राशि दी जाती है। जबकि विधायक स्थानीय विकास योजनान्तर्गत विकलांगों को तिपहिया इलेक्ट्रिक स्कूटी प्रदान की जा रही है। मैंने गत वर्ष एमपीलेड्स से 24 विकलांगजनों को नियमानुसार देय उक्त मोटरयुक्त ट्राईसाईकिल का वितरण करवाया था और पात्र विकलांगजनों ने मुझे उक्त ट्राईसाईकिल की गुणवत्ता के साथ-साथ क्षमता में भी कमी के कारण चढ़ाई एवं ग्रामीण क्षेत्र के रास्तों में सुविधा की जगह तकलीफ देय होने के कारण उन्हें चलाने में आ रही कठिनाईयों के बारे में अवगत कराया। जब एमपीलेड्स के नियम बने थे तब इलेक्ट्रीक स्कूटी अस्तित्व में नहीं थी तत्समय मोटराईज्ड ट्राईसाईकिल ही सबसे उपयुक्त साधन था, किन्तु समय बदलने के साथ-साथ तकनीक में भी परिवर्तन हुआ और बैट्रीचालित स्कूटी वर्तमान समय में सर्वाधिक प्रचलित और उपयोगी हो रही है। यह दिव्यांगों के लिए ज्यादा उपयुक्त है इसलिये इलेक्ट्रीक वाहनों के उपयोग के बढ़ते महत्व को दृष्टिगत रखते हुये तथा एमपीलेड्स नियमों में संशोधन कराते हुये विकलांगजनों को देय तिपहिया साईकिल (मैनुअल/बैटरी संचालित) के साथ-साथ इलेक्ट्रिक तिपहिया स्कूटी मुहैया कराए जाने की जरूरत है। अतः केन्द्रीय ग्रामीण विकास एवं पंचायतीराज मंत्री महोदय से निवेदन है कि एमपीलेड्स दिशा-निर्देशों के पैरा संख्या 3.28 में विकलांग व्यक्तियों के कल्याण के लिये स्वीकृत होने वाली तिपहिया साईकिल (मैनुअल/बैटरी संचालित), मोटरयुक्त/बैटरी संचालित व्हीलचेयर और कृत्रिम अंग खरीदने के साथ-साथ उसमें इलेक्ट्रिक तिपहिया स्कूटी को भी सम्मिलित कर विकलांगजनों को आधुनिक इलेक्ट्रिक वाहनों की उपलब्धता कराकर उन्हें आवागमन का सुलभ साधन प्रदान कराये।

**(vii) Regarding Dholpur-Saramthura-Karauli-Gangapur City
Railway Line Project**

डॉ. मनोज राजोरिया (करौली-धौलपुर): धौलपुर – सरमथुरा – करौली - गंगापुरसिटी रेल परियोजना के प्रथम चरण धौलपुर से सरमथुरा तक गेज परिवर्तन (नैरोगेज से ब्रॉडगेज) के साथ - साथ ही इसके द्वितीय चरण से सरमथुरा से गंगापुरसिटी तक नवीन रेल लाईन बिछाने के कार्य को भी शीघ्र आरंभ किया जाए।

**(viii) Regarding extension of Yamuna Expressway upto
Paonta Sahib in Himachal Pradesh**

श्री संजय भाटिया (करनाल): यमुना एक्सप्रेसवे के नए खंड को हरियाणा के सोनीपत, पानीपत, करनाल व यमुनानगर के रास्ते हिमाचल प्रदेश के पौंटा साहिब तक विस्तारित किया जा सकता है। यूं तो यमुना नदी के साथ लगते इस मार्ग का लोग आज भी उपयोग कर रहे हैं। लेकिन दिल्ली से पौंटा साहिब तक लगभग 250 किलोमीटर लंबा यह मार्ग विधिवत रूप से उच्च गुणवत्ता वाला राष्ट्रीय राजमार्ग बन जाए तो दिल्ली, हरियाणा, उत्तर प्रदेश, हिमाचल, पंजाब, उत्तराखंड सहित छह राज्यों के लोगों को इसका सीधा लाभ मिलेगा। ऐसा वैकल्पिक राजमार्ग बन जाने पर सैकड़ों वर्ष पुराने जीटी रोड पर यातायात का बोझ कम होगा। दुर्घटनाओं में कमी आएगी और समूचे क्षेत्र का अभूतपूर्व विकास होगा। किसानों व आम लोगों को लाभ मिलेगा। इससे पर्यटन और व्यापार के नए अवसर पैदा होंगे। साबरमती और गंगा नदी की तर्ज पर रिवरफ्रंट का विकास भी किया जा सकता है।

(ix) Need to install mobile towers to strengthen internet connectivity and telecommunication in Naxal- affected areas of Jamshedpur Parliamentary Constituency, Jharkhand

श्री बिद्युत बरन महतो (जमशेदपुर): मैं सरकार का ध्यान एक अति महत्वपूर्ण विषय की ओर आकृष्ट कराना चाहता हूँ। जमशेदपुर संसदीय क्षेत्र के अंतर्गत नक्सल प्रभावित ग्रामीण सुदूरवर्ती क्षेत्रों में संचार व्यवस्था सुदृढ़ करने के लिए इंटरनेट कनेक्टिविटी एवं मोबाइल टावरों की स्थापना हेतु मैं 2-3 वर्षों से लगातार प्रयास कर रहा हूँ परन्तु अभी तक सफलता नहीं मिल पायी है, जिसके कारण घाटशिला विधानसभा क्षेत्र के झाँटीझरणा, गुडाबांधा, हडियानमजियान, बहरागोड़ा विधानसभा क्षेत्र के चाकुलिया प्रखंड के अंतर्गत बुडीकानपुर, फलदोहा, दक्षिणासोल, जुगसलाई विधानसभा क्षेत्र के पटमदा प्रखंड अंतर्गत जुडिसा, हुडुमबिल, बोडाम, लाचलम, मुकरुडीह, भुईया सिनान एवं पोटका विधानसभा क्षेत्र के डुमुरिया प्रखंड अंतर्गत केन्दुआ, भंगबांधडीह, कवाली के ग्रामीण इलाको में इंटरनेट कनेक्टिविटी एवं मोबाइल टावर नहीं रहने के कारण लगभग 74 हजार प्रधानमंत्री आवास योजना ऑनलाईन नहीं होने के कारण स्वीकृत नहीं हो पाया एवं जनवितरण प्रणाली की दुकानों पर राशन लाभार्थियों को मशीन का बटन नहीं दबने के कारण राशन लेने में, साथ ही यहाँ के लोग बात करने के लिए मोबाइल में भी टावर नहीं होने पर पेड़ों पर चढ़कर बात किया करते हैं। उपरोक्त स्थानों पर आज के डिजिटल इंडिया के युग में नेटवर्क एवं मोबाइल टावर नहीं होने के कारण जनता को नाना प्रकार की कठिनाईयों का सामना करना पड़ रहा है। अतः मैं गृह एवं संचार मंत्रालय, भारत सरकार से अनुरोध करता हूँ कि उक्त स्थानों पर संचार व्यवस्था सुदृढ़ करने के लिए इंटरनेट कनेक्टिविटी एवं मोबाइल टावरों की स्थापना करने की कृपा की जाय।

(x) Regarding Kosi Project in Bihar

श्री अशोक कुमार यादव (मधुबनी): मैं सरकार का ध्यान बिहार की कोशी परियोजना की ओर आकृष्ट कराना चाहता हूँ कि बिहार में कोशी परियोजना नेहरू कालीन परियोजना है जो अभी तक पूरी नहीं हो सकी है। किसानों की हजारों एकड़ जमीन में नहर की खुदाई की गई लेकिन अभी तक किसानों के खेत तक पानी नहीं पहुँच सका। कोशी परियोजना के नाम पर प्रत्येक वर्ष करोड़ों रुपये पानी की तरह बहाये जाते हैं और इसमें कथित रूप से घोर अनिमितताएँ व्याप्त हैं। अतः सरकार से आग्रह है कि संपूर्ण परियोजना का एक विशेष कमिटी द्वारा पुनर्अध्ययन करवा कर बदलते आर्थिक एवं सामाजिक परिवेश में किसान के हितों का ध्यान रखते हुए, इस परियोजना को पूर्ण कराया जाए ताकि बिहार के किसानों में खुशहाली आ सके।

(xi) Regarding Agnipath Scheme

SHRI HIBI EDEN (ERNAKULAM): Agnipath scheme for army recruitment, announced by the Government on 14th June, is not going to benefit Indian democracy in the long run. Agnipath will not provide a secure future to the unemployed youth of this country. Soldiers of our country deserve the best care from the Government. The attempt to reduce the burden of pensions by implementing temporary hiring of the youth under the scheme in the Army is not practical. This scheme neither assures job security nor pension another benefits. It seems that the Government is withdrawing from the welfare of our brave soldiers and the youth.

(xii) Regarding beneficiaries of Ujjwala Scheme

SHRI KURUVA GORANTLA MADHAV (HINDUPUR): The soaring inflation has badly hit the finances of the common citizens of the country, LPG Cylinders are available for as high as ₹ 1,000 in major metro cities across the country. The Government announced a subsidy of ₹ 200 per LPG cylinder for a maximum of 12 cylinders per year to the beneficiaries of the Ujjwala Yojana.

We appreciate the Central Government's decision and are in complete support of it. However, it must be pointed out that such subsidy would cover only around 9 crores beneficiaries of the Ujjwala Yojana.

The announcement still excludes a large number of people belonging to lower middle and middle class who have suffered much in the last two years. Further, the subsidy is only limited to ₹ 200, which would effectively bring down the price of a domestic cylinder to around ₹ 800 at its current price.

Thus, I would seek urgent intervention of the Hon'ble Minister of Finance and request her to provide benefit of the LPG Subsidy to all the people who are actually in need of it and to further increase the subsidy from ₹ 200 to at least ₹ 400.

(xiii) Regarding financial assistance for farmers affected by heavy rains

श्री श्रीरंग आप्पा बारणे (मावल): महाराष्ट्र में बेमौसम बारिश के कारण सबसे ज्यादा नुकसान किसानों को हुआ है, प्रतिवर्ष जून से अक्टूबर के बीच होने वाली बारिश के कारण कई लाख हेक्टेयर भूमि पर फसल को नुकसान पहुँचाता है जबकि किसानों की फसल के नुकसान की भरपाई देने के लिए राज्य और केंद्र सरकार आर्थिक सहायता देने की घोषणा करती है जबकि केंद्र सरकार द्वारा जितनी आर्थिक सहायता मिलनी चाहिए होती है किसानों को उतनी सहायता नहीं मिलती है। जब भी देश के किसी भी राज्य में विभिन्न कारणों से किसानों की फसल बरबाद होती है या किसानों को किसी तरह का नुकसान होता है तब केंद्र द्वारा सर्वे टीम को 15 दिन या महीने बाद नुकसान का जायजा लेने भेजा जाता है जबकि इतनी देरी होने से, किसानों को हुए वास्तविक नुकसान का पता नहीं चलता है और नुकसान का केवल सरकारी कागजों तक ही पता चल पाता है। मैं सरकार से माँग करता हूँ कि इस बारिश के कारण किसानों को जानमाल, सम्पत्ति और पशुधन के नुकसान की भरपाई हेतु सहायता की राशि को बढ़ाया जाय और राज्यों से जो भी प्रस्ताव इस सहायता हेतु भेजे जाएं उन्हें जल्दी से जल्दी स्वीकृत कर देश के किसानों को राहत दी जाये।

माननीय सभापति : कृपया शांत हो जाइये। कृपया अपनी सीट पर वापस जाइये।

... (व्यवधान)

माननीय सभापति : कृपया सदन की कार्यवाही चलने दीजिये।

... (व्यवधान)

माननीय सभापति : सभा की कार्यवाही सोमवार, 1 अगस्त, 2022 को प्रातः ग्यारह बजे तक के लिए स्थगित की जाती है।

12.07 hrs

*The Lok Sabha then adjourned till Eleven of the Clock on Monday, August 01,
2022/Sravana 10, 1944 (Saka)*

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